

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 05/2024

Arun Sharma **Versus** State of Rajasthan & Ors.

WITH

ORIGINAL APPLICATION NO. 07/2024

Ashok Sharma **Versus** State of Rajasthan & Ors.

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Counsel for the RSPCB

(Arvind Soni)

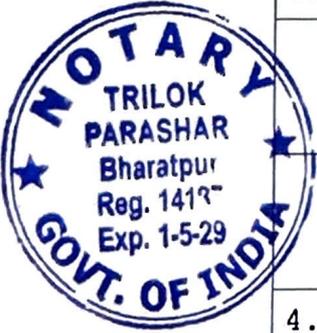
Advocate

क्षेत्रीय अधिकारी

जलवायु राज्य प्रदूषण नियंत्रण बोर्ड
भरतपुर (राजस्थान)

ATTESTED

05/07/2024
**NOTARY PUBLIC
BHARATPUR (RAJ.)**



2.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 05/2024

Arun Sharma **Versus** State of Rajasthan & Ors.

WITH

ORIGINAL APPLICATION NO. 07/2024

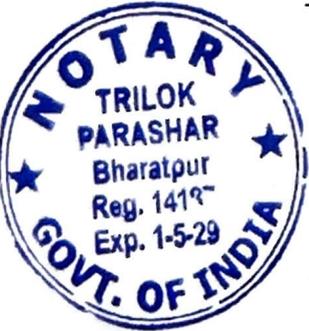
Ashok Sharma **Versus** State of Rajasthan & Ors.

ACTION TAKEN REPORT TO THE ORIGINAL
APPLICATIONS ON BEHALF OF RAJASTHAN STATE
POLLUTION CONTROL BOARD

It is most humbly submitted on behalf of
Rajasthan State Pollution Control Board as
under:

1. That the Hon'ble Tribunal vide Order
dated 22.04.2024 has directed as under:

Point no. 4 "In view of the above
facts, the Chief Secretary, Principal
Chief Conservator of Forest and
Collector, Bharatpur, Rajasthan are
directed to take necessary action



Omish

सत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भरतपुर (राज्य)

ATTESTED

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05/07/2024
NOTARY PUBLIC
BHARATPUR (RAJ)

with regard to the encroachment within the Wildlife Sanctuary and to control the illegal mining. State PCB is further directed to periodically monitor the illegal mining and in case of violation strict action according to rules, prosecution and realization of environmental compensation must be taken. Further Action Taken Report by the authorities concerned may be filed within 4 weeks."

2. That in compliance of the aforesaid directions given by the Hon'ble Tribunal, Rajasthan State Pollution Control Board has issued Letters dated 21.05.2024 and 30.05.2024 to the DCF (Wildlife), Forest Department Bharatpur and Mining Engineer Bharatpur regarding submission of necessary information/details for imposition of environmental compensation/action taken against the defaulters. Copies of the Letters dated 21.05.2024 and 30.05.2024 are submitted herewith and marked as Annexure-1 Collectively.

Bunish
क्षत्रीय अधिकारी

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भारतपुर (राज)

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05/07/2024

NOTARY PUBLIC
BHARATPUR (RAJ)



34.

3. That it is worthwhile to mention here that no reply/submission has been submitted by the concerned Department in context of letters issued by the State Pollution Control Board.

4. That thereafter, answering respondent has issued Notice/Letter dated 20.06.2024 to the DCF Wildlife, Forest Department, Bharatpur regarding submission of necessary information/details for imposition of environmental compensation/ action taken against defaulters but no submission/information has been received by the State Pollution Control Board from the Forest Department so far. Annexure-1
Collectively

5. That in absence of necessary information/ details, State Pollution Control Board cannot take action to impose environment compensation without gathering the information/details from the Forest Department and Mining Department.

ATTESTED

[Signature]

संज्ञीय अधिकारी

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भरतपुर (राज.)

[Signature]

05/07/2024

NOTARY PUBLIC
BHARATPUR (RAJ.)

5.

However DCF (Wildlife), Forest Department, Bharatpur is continuously submitting Action Taken Report against the illegal mining activity in the concerned area as the area of their jurisdiction. Copies of the ATRs of April 2024, May 2024 and June 2024 are submitted herewith and marked as **Annexure-2 Collectively.**



In view of the above, it is submitted that Action Taken Report submitted by Rajasthan State Pollution Control Board may kindly be taken on record and may kindly be issued necessary order or direction which Hon'ble Tribunal deems proper in favour of answering respondent.

Date: 8.7.24


क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भरतपुर (राज.)

Counsel for the RSPCB


(Arvind Soni)
Advocate

ATTESTED


05/07/2024
NOTARY PUBLIC
BHARATPUR (RAJ.)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (M.P.)**

ORIGINAL APPLICATION NO. 05/2024

Arun Sharma Versus State of Rajasthan & Ors.

WITH

ORIGINAL APPLICATION NO. 07/2024

Ashok Sharma Versus State of Rajasthan & Ors.

AFFIDAVIT IN SUPPORT OF ACTION TAKEN REPORT

I, Umesh Kumar S/o Shri Ramchandra Singh, aged about 41 years, presently working as Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Shyama Prasad Mukharji Nagar, Bharatpur, do hereby take oath and state as under:-

1. That I am the Officer-In-Charge of the answering respondent in the above noted case and hence, am fully conversant with the facts of the present case.
2. That the annexed Action Taken Report has been drafted by the counsel on my instructions on the basis of material and information furnished by me to the counsel. I have gone through the same and have fully understood the contents thereof.
3. That the facts stated in Report are true and correct to my knowledge, which I believe to be true and correct.

Umesh Kumar
क्षत्रीय अधिकारी
DEPONENT

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड

भरतपुर (राज्य)

VERIFICATION

I, the above named deponent do hereby and verify that the content of Para 1 to 3 of the above affidavit are true and correct and nothing material has been concealed thereof. So, help me God.

Umesh Kumar
क्षत्रीय अधिकारी
DEPONENT

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड

भरतपुर (राज्य)

ATTESTED

Umesh Kumar
क्षत्रीय अधिकारी

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भरतपुर (राज्य)



Umesh Kumar
05/07/2024
NOTARY PUBLIC
BHARATPUR (RAJ)



[Annex. - R/1]

REGIONAL OFFICE

Rajasthan State Pollution Control Board
Behind of Jindal Hospital, Shyama Prasad Mukherji Nagar, Bharatpur (Raj.)
e-mail: rspcb.bharatpur@gmail.com

No. RPCB/RO/Bharatpur/408-412

Date: 21/05/24

DCF (Wild Life), Bharatpur
Bharatpur

NGT Matter : Urgent

- Sub:-** Regarding order dt. 22-04-2024, passed by Hon'ble National Green Tribunal, Central Zone, Bhopal, in the matter OA No. 05/2024 (CZ), Arun Sharma V/s State of Rajasthan & Ors. and OA No. 07/2024 (CZ), Ashok Sharma V/s State of Rajasthan & Ors.
- Ref:-**
- Hon'ble NGT order dt. 22-04-2024.
 - Circular issued by Government of Rajasthan for illegal mining dt. 05-07-2021.

Sir,

With reference to above cited subject, it is to inform that the Hon'ble NGT in aforesaid court matter inter alia directed to RSPCB for realisation of environmental compensation.

Therefore, in view of above directions, you are requested to provide following information (as applicable in above matter) at the earliest:-

i. Information required to penalize the Vehicles used, if any seized during action against this case of illegal mining -

- Showroom value of the vehicle (copy of purchase bill) engaged in the illegal mining.
- Name and address of vehicle owner,
- Age of vehicle.
- No(s) of violation,
- Details of penalty imposed by the Forest Department/Mining Department on each vehicle.

ii. Imposition of environmental compensation for illegal mining reg.

- Quantity of illegally extracted mined material (in MT or m³),
- Permitted quantity for extraction, if any (in MT or m³),
- Excess extraction (in MT or m³),
- Market value of the illegally extracted material per MT or m³, and
- Risk factor (refer table at page no. 08 of the Hon'ble NGT order dated 21/11/2023 in matter of OA 564/2023).



REGIONAL OFFICE

Rajasthan State Pollution Control Board

Behind of Jindal Hospital, Shyama Prasad Mukharji Nagar, Bharatpur (Raj.)

e-mail: rorpcb.bharatpur@gmail.com

Besides above, it is also requested to send the list of total no. of FIRs, if any, registered against the defaulters with address of defaulter against whom FIR has been registered. In case the data required above pertains to other department(s), it is requested to obtain the requisite data at your own level and send the compiled information/details to this office without any delay.

Yours Sincerely

(Umesh Kumar)

Regional Officer o/c

Copy to:

1. Member Secretary, RSPCB, Jaipur for kind information.
2. Group In-charge (Legal), RSPCB, Jaipur for information and necessary action please.
3. Group In-charge (Mines), RSPCB, Jaipur
4. Mining Engineer, Bharatpur for information and compliance.

Regional Officer

o/c



REGIONAL OFFICE

Rajasthan State Pollution Control Board
Behind of Jindal Hospital, Shyama Prasad Mukharji Nagar, Bharatpur (Raj.)
e-mail: rorpcb.bharatpur@gmail.com

(9)

No. RPCB/RO/Bharatpur/498-502

Date: 30/05/24

NGT Matter : Urgent
Reminder

DCF (Wild Life), Bharatpur
Bharatpur

Sub:- Regarding order dt. 22-04-2024, passed by Hon'ble National Green Tribunal, Central Zone, Bhopal, in the matter OA No. 05/2024 (CZ), Arun Sharma V/s State of Rajasthan & Ors. and OA No. 07/2024 (CZ), Ashok Sharma V/s State of Rajasthan & Ors.

Ref:- a. This Office letter no. 408-412, dt. 21-05-2024
b. Hon'ble NGT order dt. 22-04-2024.
c. Circular issued by Government of Rajasthan for illegal mining dt. 05-07-2021.

Sir,

With reference to above cited subject, it is to inform again that the Hon'ble NGT in aforesaid court matter inter alia directed to RSPCB for realisation of environmental compensation.

Therefore, in view of above directions, you are requested to provide following information (as applicable in above matter) at the earliest:-

i. Information required to penalize the Vehicles used, if any seized during action against this case of illegal mining -

- a) Showroom value of the vehicle (copy of purchase bill) engaged in the illegal mining.
- b) Name and address of vehicle owner,
- c) Age of vehicle.
- d) No(s) of violation,
- e) Details of penalty imposed by the Forest Department/Mining Department on each vehicle.

ii. Imposition of environmental compensation for illegal mining reg.

- a) Quantity of illegally extracted mined material (in MT or m³),
- b) Permitted quantity for extraction, if any (in MT or m³),
- c) Excess extraction (in MT or m³),
- d) Market value of the illegally extracted material per MT or m³, and
- e) Risk factor (refer table at page no. 08 of the Hon'ble NGT order dated 21/11/2023 in matter of OA 564/2023).



REGIONAL OFFICE

Rajasthan State Pollution Control Board

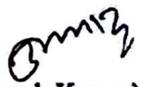
Behind of Jindal Hospital, Shyama Prasad Mukharji Nagar, Bharatpur (Raj.)

e-mail: rorpcb.bharatpur@gmail.com

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Besides above, it is also requested to send the list of total no. of FIRs, if any, registered against the defaulters with address of defaulter against whom FIR has been registered. In case the data required above pertains to other department(s), it is requested to obtain the requisite data at your own level and send the compiled information/details to this office without any delay.

Yours Sincerely


(Umesh Kumar)
Regional Officer o/c

Copy to:

1. Member Secretary, RSPCB, Jaipur for kind information.
2. Group In-charge (Legal), RSPCB, Jaipur for information and necessary action please.
3. Group In-charge (Mines), RSPCB, Jaipur
4. Mining Engineer, Bharatpur for information and compliance.


Regional Officer o/c



REGIONAL OFFICE

Rajasthan State Pollution Control Board
Behind of Jindal Hospital, Shyama Prasad Mukharji Nagar, Bharatpur (Raj.)
e-mail: rorpcb.bharatpur@gmail.com

11

No. RPCB/RO/Bharatpur/721

Date: 20/06/24

NGT Matter : Urgent

DCF (Wild Life), Bharatpur
Bharatpur

Sub:- Regarding order dt. 22-04-2024, passed by Hon'ble National Green Tribunal, Central Zone, Bhopal, in the matter OA No. 05/2024 (CZ), Arun Sharma V/s State of Rajasthan & Ors. and OA No. 07/2024 (CZ), Ashok Sharma V/s State of Rajasthan & Ors.

Ref:- a. This Office letter dt. 21-05-2024 and 30-05-2024.
b. Hon'ble NGT order dt. 22-04-2024.
c. Circular issued by Government of Rajasthan for illegal mining dt. 05-07-2021.

Sir,

With reference to above cited subject, it is to inform you that the Hon'ble NGT in aforesaid court matter inter alia directed to RSPCB for realization of environmental compensation. Hon'ble NGT has directed as under-

"State PCB is further directed to periodically monitor the illegal mining and in case of violation strict action according to rules, prosecution and realisation of environmental compensation must be taken."

In context of Hon'ble NGT directions, this office has issued letters on 21-05-2024 and 30-05-2024, however no information has been received at this office so far. It is not possible to initiate the process of imposition of Environmental Compensation in absence of information/details. Therefore, please provide the information/data/details sought vide this office letter dt. 21-05-2024 and 30-05-2024 at your own level and send the compiled information/details to this office within 3 days so that the action taken report may be submitted to the Hon'ble NGT timely, failing which the Status of the same may be communicated before Hon'ble NGT.

Regards


(Umesh Kumar)
Regional Officer

[Annex. - R/2]

(12)

कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

Email id- Dcfwl.bhp.forest@rajasthan.gov.in , dirkeoladeo@gmail.com

Phone no.-05644 222777

क्रमांक एफ()विविध I/उवसवजी/2024/ 3576
निमित्त

दिनांक 06-5-24

Regional office,
Rajasthan State Pollution Control Board,
Behind of Jindal Hospital, Shyama Prasad Mukharji Nagar,
Bharatpur (Raj).

विषय:- NGT matter OA No. 05/2024 (CZ) In the matter of Arun Sharma Vs. State of Rajasthan & Ors. and NGT matter OA No. 07/2024 (CZ) In the matter of Ashok Sharma Vs. State of Rajasthan & Ors- Reg-

संदर्भ:- आपका पत्रांक 167-170 दिनांक 29.04.2024

महोदय,

उपर्युक्त विषयांतर्गत संदर्भित पत्र के क्रम में अवैध खनन सम्बंधी कार्या में क्षेत्रीय वन अधिकारी वन्यजीव बंध बरैठा को अवैध खनन/ अवैध परिवहन के विरुद्ध कार्यवाही हेतु निर्देशित किया गया, जिसके फलस्वरूप इस कार्यालय स्तर से वित्तीय वर्ष 2023-24 एवं वित्तीय वर्ष 2024-25 में दिनांक 06.05.2024 तक की गई कार्यवाही का विवरण निम्न प्रकार है:-

01.

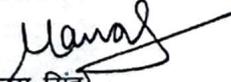
क्र. स	माह का नाम	दर्ज प्रकरण			मुआवजा राशि जो वसूल की गई		
		अवैध खनन	अवैध परिवहन	कुल	अवैध खनन	अवैध परिवहन	कुल
1	अप्रैल 2023	-	-	-	-	-	-
2	मई 2023	-	03	03	-	167000	167000
3	जून 2023	-	-	-	-	-	-
4	जुलाई 2023	01	01	02	150000	31000	181000
5	अगस्त 2023	-	-	-	-	-	-
6	सितम्बर 2023	02	05	07	30000	194000	224000
7	अक्टूबर 2023	-	-	-	-	-	-
8	नवम्बर 2023	-	03	03	-	153000	153000
9	दिसम्बर 2023	01	04	05	51000	322000	373000
10	जनवरी 2024	02	03	05	21000	113000	134000
11	फरवरी 2024	-	-	-	-	-	-
12	मार्च 2024	-	-	-	-	31000	31000
13	अप्रैल 2024	-	-	-	-	-	-
14	मई 2024 दिनांक 06.05.2024 तक	01	-	01	Confiscation Under Process	-	-

02. अवैध खनन प्रभावित क्षेत्र में अवैध खनन की पूर्ण रोकथाम हेतु लिखित में 24 घण्टे के लिए स्टाफ को मुख्य जगहों पर अवैध खनन की रोकथाम हेतु पाबन्द किया गया है।

03. अवैध खनन/अवैध परिवहन की रोकथाम हेतु उक्त वन क्षेत्र में पिछले 02 वर्षों की अवधि में लगभग 03 किमी पक्की दीवार एवं 100 हैक्टियर प्लान्टेशन कराकर वन क्षेत्र को उक्त गतिविधियों से सुरक्षित किया गया है।

04. बंध बारैठा वन्यजीव अभयारण में अवैध खनन की प्रभावी रोकथाम हेतु इस कार्यालय द्वारा आरएसी के जाब्ता हेतु पुलिस अधीक्षक भरतपुर को इस कार्यालय के पत्र क्रमांक 4855 दिनांक 22.09.2023, 6276 दिनांक 14.12.2023, 281 दिनांक 23.01.2024, 395 दिनांक 25.01.2024, 1485 दिनांक 12.03.2024, 3488 दिनांक 02.05.2024 द्वारा बार-बार अनुरोध किया गया है किन्तु माह जनवरी 2024 के अतिरिक्त आज दिनांक तक आरएसी जाब्ता प्राप्त नहीं हुआ है।
05. क्षेत्रीय वन अधिकारी गश्तीदल को क्षेत्रीय वन अधिकारी वन्यजीव बंध बारैठा के साथ सहयोग एवं समन्वय हेतु प्रभावी कार्यवाही हेतु निर्देशित किया गया है।
06. दिनांक 01.05.2024 को क्षेत्रीय वन अधिकारी वन्यजीव बन्ध बारैठा द्वारा दरबराहना क्षेत्र में 1 Tractor with compressor machine जब्त किये गये हैं जिन पर कार्यवाही प्रक्रियाधीन है।

भवदीय



(मानस सिंह)

उप वन संरक्षक (वन्यजीव)
भरतपुर

(14)

कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

Email id- Defwt,blp.forest@rajasthan.gov.in , dlrkcoludeo@gmail.com
Phone no.-05644 222777

क्रमांक एफ()विधि 1/उवसवजी/2024/
निमित्त

4501

दिनांक 5-6-24

Regional office,
Rajasthan State Pollution Control Board,
Behind of Jindal Hospital, Shyama Prasad Mukharji Nagar,
Bharatpur (Raj).

विषय:- NGT matter OA No. 05/2024 (CZ) in the matter of Arun Sharma Vs. State of Rajasthan & Ors. and NGT matter OA No. 07/2024 (CZ) in the matter of Ashok Sharma Vs. State of Rajasthan & Ors- Reg-

संदर्भ:- आपका पत्रांक 167-170 दिनांक 29.04.2024

महोदय,

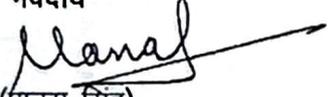
उपर्युक्त विषयांतर्गत संदर्भित पत्र के क्रम में अवैध खनन सम्बंधी कार्या में क्षेत्रीय वन अधिकारी वन्यजीव बंध बारीठा को अवैध खनन/ अवैध परिवहन के विरुद्ध कार्यवाही हेतु निर्देशित किया गया, जिसके फलस्वरूप इस कार्यालय स्तर से वित्तीय वर्ष 2023-24 एवं वित्तीय वर्ष 2024-25 में माह मई 2024 तक की गई कार्यवाही का विवरण निम्न प्रकार है:-

01.

क्र. स	माह का नाम	दर्ज प्रकरण			मुआयजा राशि जो वसूल की गई		
		अवैध खनन	अवैध परिवहन	कुल	अवैध खनन	अवैध परिवहन	कुल
1	अप्रैल 2023	—	—	—	—	—	—
2	मई 2023	—	03	03	—	167000	167000
3	जून 2023	—	—	—	—	—	—
4	जुलाई 2023	01	01	02	150000	31000	181000
5	अगस्त 2023	—	—	—	—	—	—
6	सितम्बर 2023	02	05	07	30000	194000	224000
7	अक्टूबर 2023	—	—	—	—	—	—
8	नवम्बर 2023	—	03	03	—	153000	153000
9	दिसम्बर 2023	01	04	05	51000	322000	373000
10	जनवरी 2024	02	03	05	21000	113000	134000
11	फरवरी 2024	—	—	—	—	—	—
12	मार्च 2024	—	—	—	—	31000	31000
13	अप्रैल 2024	—	—	—	—	—	—
14	मई 2024	05	—	05	Confiscation Under Process		

02. अवैध खनन प्रभावित क्षेत्र में अवैध खनन की पूर्ण रोकथाम हेतु लिखित में 24 घण्टे के लिए स्टाफ को मुख्य जगहों पर अवैध खनन की रोकथाम हेतु पाबन्द किया गया है।
03. अवैध खनन/अवैध परिवहन की रोकथाम हेतु उक्त वन क्षेत्र में पिछले 02 वर्षों की अवधि में लगभग 03 किमी पक्की दीवार एवं 100 हैप्टेयर प्लान्टेशन कराकर वन क्षेत्र को उक्त गतिविधियों से सुरक्षित किया गया है।
04. बंध बरैठा वन्यजीव अभयारण में अवैध खनन की प्रभावी रोकथाम हेतु इस कार्यालय द्वारा आरएसी के जाया हेतु पुलिस अधीक्षक भरतपुर को इस कार्यालय के पत्र क्रमांक 4855 दिनांक 22.09.2023, 6276 दिनांक 14.12.2023, 281 दिनांक 23.01.2024, 395 दिनांक 25.01.2024, 1485 दिनांक 12.03.2024, 3488 दिनांक 02.05.2024 द्वारा बार-बार अनुरोध किया गया है जिसके क्रम में पुलिस अधीक्षक, जिला भरतपुर के पत्र क्रमांक 9997-10003 दिनांक 17.05.2024 से "सी" कम्पनी 14 वीं आरएसी की एक प्लाटून दिनांक 17.05.2024 को उपलब्ध कराई गई।
05. क्षेत्रीय वन अधिकारी गश्तीदल को क्षेत्रीय वन अधिकारी वन्यजीव बंध बरैठा के साथ सहयोग एवं समन्वय हेतु प्रभावी कार्यवाही हेतु निर्देशित किया गया है।

भवदीय


(मानस सिंह)

उप वन संरक्षक (वन्यजीव)
भरतपुर

(16)

कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

Email id- Dcfwl,blhp,forest@rajasthan.gov.in , dirkcolndeo@gmail.com

Phone no.-05644 222777

क्रमांक एफ()विधि 1/उवसवजी/2024/226-00254/ 4755
निमित्त

दिनांक 03.7.24

Regional office,
Rajasthan State Pollution Control Board,
Bharatpur (Raj).

विशय:- NGT matter OA No. 05/2024 (CZ) In the matter of Arun Sharma Vs. State of Rajasthan & Ors. and NGT matter OA No. 07/2024 (CZ) in the matter of Ashok Sharma Vs. State of Rajasthan & Ors- Reg-
संदर्भ:- आपका पत्रांक 167-170 दिनांक 29.04.2024

महोदय,

उपर्युक्त विषयांतर्गत संदर्भित पत्र के क्रम में अवैध खनन सम्बंधी कार्या में क्षेत्रीय वन अधिकारी वन्यजीव बंध बाँट्टा को अवैध खनन/ अवैध परिवहन के विरुद्ध कार्यवाही हेतु निर्देशित किया गया, जिसके फलस्वरूप इस कार्यालय स्तर से वित्तीय वर्ष 2023-24 एवं वित्तीय वर्ष 2024-25 में माह जून 2024 तक की गई कार्यवाही का विवरण निम्न प्रकार है:-

01.

क्र. स	माह का नाम	दर्ज प्रकरण			मुआवजा राशि जो वसूल की गई		
		अवैध खनन	अवैध परिवहन	कुल	अवैध खनन	अवैध परिवहन	कुल
1	अप्रैल 2023	—	—	—	—	—	—
2	मई 2023	—	03	03	—	167000	167000
3	जून 2023	—	—	—	—	—	—
4	जुलाई 2023	01	01	02	150000	31000	181000
5	अगस्त 2023	—	—	—	—	—	—
6	सितम्बर 2023	02	05	07	30000	194000	224000
7	अक्टूबर 2023	—	—	—	—	—	—
8	नवम्बर 2023	—	03	03	—	153000	153000
9	दिसम्बर 2023	01	04	05	51000	322000	373000
10	जनवरी 2024	02	03	05	21000	113000	134000
11	फरवरी 2024	—	—	—	—	—	—
12	मार्च 2024	—	—	—	—	31000	31000
13	अप्रैल 2024	—	—	—	—	—	—
14	मई 2024	05	—	05	Confiscation Under Process	—	—
15	जून 2024	03	—	03	Confiscation Under Process	—	—

o/c

RajKaj Ref
8599557



Signature valid

Digitally signed by Manoj Singh
Designation, Deputy Conservator
Of Forest
Date: 2024.07.03 13:28:36 IST
Reason: Approved

02. अवैध खनन प्रभावित क्षेत्र में अवैध खनन की पूर्ण रोकथाम हेतु लिखित में 24 घण्टे के लिए स्टाफ को मुख्य जगहों पर अवैध खनन की रोकथाम हेतु पाबन्द किया गया है।
03. अवैध खनन/अवैध परिवहन की रोकथाम हेतु उक्त वन क्षेत्र में पिछले 02 वर्षों की अवधि में लगभग 03 किमी पक्की दीवार एवं 100 हैक्टियर प्लान्टेशन कराकर वन क्षेत्र को उक्त गतिविधियों से सुरक्षित किया गया है।
04. बंध बारैठा वन्यजीव अभयारण में अवैध खनन की प्रभावी रोकथाम हेतु इस कार्यालय द्वारा आरएसी के जाका हेतु पुलिस अधीक्षक भरतपुर को इस कार्यालय के पत्र क्रमांक 4855 दिनांक 22.09.2023, 6276 दिनांक 14.12.2023, 281 दिनांक 23.01.2024, 395 दिनांक 25.01.2024, 1485 दिनांक 12.03.2024, 3488 दिनांक 02.05.2024 द्वारा बार-बार अनुरोध किया गया है जिसके क्रम में पुलिस अधीक्षक, जिला भरतपुर के पत्र क्रमांक 9997-10003 दिनांक 17.05.2024 से "सी" कम्पनी 14 वीं आरएसी की एक प्लाटून दिनांक 17.05.2024 को उपलब्ध कराई गई एवं पत्र क्रमांक 4113 द्वारा दिनांक 18.06.2024 द्वारा पुनः आरएसी जाका हेतु पुलिस अधीक्षक, जिला भरतपुर को निवेदन किया गया जिसके क्रम में 14 वीं आरएसी बटालियन की एक प्लाटून दिनांक 19.06.2024 को उपलब्ध करवाई गई।
05. क्षेत्रीय वन अधिकारी गश्तीदल को क्षेत्रीय वन अधिकारी वन्यजीव बंध बारैठा के साथ सहयोग एवं समन्वय हेतु प्रभावी कार्यवाही हेतु निर्देशित किया गया है।
06. बंध बारैठा वन्यजीव अभयारण्य में अवैध खनन की प्रभावी रोकथाम हेतु उत्तर प्रदेश वन विभाग के साथ संयुक्त रूप से गश्त की जा रही है एवं अंतिम बार दिनांक 11.06.2024 को संयुक्त रूप से गश्त की गई है।

भवदीय

(मानस सिंह)

उप वन संरक्षक (वन्यजीव)
भरतपुर

दिनांक 03, 7.24

क्रमांक एफ()विधि 1/उवसवजी/2024/4756

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

01. मुख्य वन संरक्षक एवं क्षेत्र निदेशक, रणथाम्भौर बाघ परियोजना सवाईमाधोपुर।

उप वन संरक्षक (वन्यजीव)
भरतपुर

१/८

RajKaj Ref
8599557

Signature valid

Digitally signed by Manas Singh
Designation: Deputy Conservator
Of Forest
Date: 2024.07.03 13:28:36 IST
Reason: Approved

18

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (M.P.)**

ORIGINAL APPLICATION NO. 05/2024

Arun Sharma Versus State of Rajasthan & Ors.

WITH

ORIGINAL APPLICATION NO. 07/2024

Ashok Sharma Versus State of Rajasthan & Ors.

AFFIDAVIT IN SUPPORT OF THE DOCUMENTS

I, Umesh Kumar S/o Shri Ramchandra Singh, aged about 41 years, presently working as Regional Officer, Regional office, Rajasthan State Pollution Control Board, Shyama Prasad Mukharji Nagar, Bharatpur, do hereby take oath and state as under:-

1. That I am the Officer-In-Charge of the answering respondent in the above noted case and hence, am fully conversant with the facts of the present case.
2. That the annexed Action Taken Report has been drafted by the counsel on my instructions on the basis of material and information furnished by me to the counsel. I have gone through the same and have fully understood the contents thereof.
3. That the annexed documents as Annexure-1 and Annexure-2 are true and correct Photostat copies their originals.



VERIFICATION

I, the above named deponent do hereby and verify that the content of Para 1 to 3 of the above affidavit are true and correct and nothing material has been concealed thereof. So, help me God.

Umesh

क्षत्रीय अधिकारी
DEPONENT

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भरतपुर (राजग)

Umesh

क्षत्रीय अधिकारी
DEPONENT

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भरतपुर (राजग)

ATTESTED

Umesh
क्षत्रीय अधिकारी

राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
भरतपुर (राजग)



hoel
05/07/2024
NOTARY PUBLIC
BHARATPUR (RAJ)